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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 980-L.—28th August, 2019.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 22 of 2019**

**THE WEST BENGAL STAFF SELECTION COMMISSION  
(REPEALING) (REPEALING) BILL, 2019.**

**A  
BILL**

*to repeal the West Bengal Staff Selection Commission (Repealing) Act, 2017.*

WHEREAS it is expedient to repeal the West Bengal Staff Selection Commission (Repealing) Act, 2017, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XXIII of 2017.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Staff Selection Commission (Repealing) (Repealing) Act, 2019.

*The West Bengal Staff Selection Commission**(Repealing) (Repealing) Bill, 2019.**(Clause 2.)*

(2) It shall come into force at once.

Repeal of West  
Ben. Act XXIII of  
2017.

2. (1) The West Bengal Staff Selection Commission (Repealing) Act, 2017, is hereby repealed.

(2) On repeal of the West Bengal Staff Selection Commission (Repealing) Act, 2017, under sub-section (1), the West Bengal Staff Selection Commission Act, 2011, is hereby revived.

West Ben. Act  
XVII of 2011.

**STATEMENT OF OBJECTS AND REASONS.**

A large number of vacancies need to be filled up for non-Public Service Commission posts in the State Government establishments within a short period of time in the public interest and in the absence of proper infrastructure and resources it would not be possible for the Government to process with the huge recruitment.

2. In view of the above, it is felt necessary to revive the erstwhile West Bengal Staff Selection Commission established under the West Bengal Staff Selection Commission Act, 2011 (West Ben. Act XVII of 2011) (hereinafter referred to as the said Act), which was subsequently repealed by the West Bengal Staff Selection Commission (Repealing) Act, 2017 (West Ben. Act XXIII of 2017), in order to ensure effective implementation of the provisions of the said Act.

3. The Bill has been framed with the above object in view.

4. There is no financial implication involved in giving effect to the provision of this Bill.

KOLKATA:  
*The 27th August, 2019.*

MAMATA BANERJEE,  
*Member-in-charge.*

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,  
*Secy. to the Govt. of West Bengal,  
Law Department.*